

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.08
C.P. (IB) No.17/BB/2024

IN THE MATTER OF:

Cotton Culture Private Limited ... Petitioner

Order under Section 10 of I & B Code, 2016

Order delivered on 02.07.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioners : Ms. Monika.J
For Respondent No.10/
Secured Creditor : Shashidar Law Associates

ORDER

1. Heard the Learned Counsel for the Petitioner and Respondent No.10.
2. The Ld. Counsel for the Petitioner requested time stating that the arguing counsel is held up in Hon'ble High Court of Karnataka.
3. The Respondent Counsel stated that the Vakalath has been filed and requested time to file reply. Therefore, two weeks' time is granted to the Respondent No.10/Secured Creditor to file reply duly serving the copy on the otherside and one week thereafter to the Petitioner to file rejoinder if any.
4. List the case on **13.08.2024**.

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)